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**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2600/2003

New Delhi this the 6th day of December, 2004.

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri S.K. Malhotra, Member(A)

Sh. Krishna Murari,
(MES No.486348),
Civilian Electrician,
Office of the Garrison Engineer,
Mathura Cantt.

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Applicant

(through Sh. D.P. Sharma, Advocate)

Versus

1. Union of India through
the Engineer-in-Chief,
Engineer-in-Chief's Branch,
Kashmir House, Army Headquarters,
DHQ Post Office,
New Delhi.
2. The Garrison Engineer,
Mathura-Cantt.
3. Sh. Kedar Nath,
Civilian Electrician,
Office of the Garrison Engineer,
Mathura-Cantt.

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Respondents

(through Ms. Avinash Kaur, Advocate)

Order (Oral)


Hon'ble Sh. Shanker Raju, Member(J)

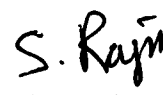
Heard the learned counsel for the parties.

2. Applicant, who has retired on 30.11.2004, seeks to challenge respondents' order dated 9.12.2002 whereby his request, for pay parity with Sh. Kedar Nath in highly skilled Grade-II, has been turned down. By referring to Annexure A-6, it is stated by the learned counsel of the applicant that whereas a proposal for ante-dating of increments of seniors, as due to the junior, was sent but the same has not been responded to.

3. From the perusal of the impugned order, we find that a different stand has been taken by the respondents. It appears that this proposal has not been taken into consideration.

4. In the light of the above, we partly allow the OA. Impugned order is quashed. Respondents are directed to re-examine the entire matter in the light of Annexure A-6 and pass a detailed and speaking order within a period of three months from the date of receipt of a copy of this order. No costs.


(S.K. Malhotra)
Member(A)


(Shanker Raju)
Member(J)